

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 109/NCLT/AHM/2017  
CA(CAA) No. 81/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017**

Name of the Company: West Coast Foods Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	SR. ADV	PETITIONER	
	WITH			
2.	RITU SHAH.	ADV.		

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Proof of service of notice on secured creditor filed.


None of the secured creditors present.

It is for the petitioner company to get the approval of the scheme by the creditors either in the meeting convene by the Court or by way of consent affidavits.

This tribunal cannot presume consent of creditors, on the ground that creditors did not appeared in the Court convene meeting and in response to notice issued by this Tribunal.

It is for the Petitioner to obtain the consent of the creditors.

List the matter on 06.12.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 06th day of November, 2017.